

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-1052/ND/2020**

**IN THE MATTER OF:**

**M/s. Citron Straegies Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Asian Hotels (North) Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 21.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Anirudh Bhatia, Advocate.**

**For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Financial-creditor as well as Learned Counsel for the Corporate-debtor. Both the Learned Counsels have submitted that settlement talks are going on between the parties and they have prayed for grant of time in the matter. At the request of the Learned Counsels for both the parties, matter is listed on 19.01.2021.

**IA No. 5493 of 2020** may also be posted to the same date i.e., 19.01.2021. The Learned Counsel for the Financial-creditor has submitted that the rejoinder is ready, but in view of the settlement, the rejoinder will be filed only in the event of failure of the settlement talks and prayed for grant of time.



(Meenu)

Therefore, time for rejoinder is also granted, in the interest of amicable resolution of the dispute. Matter is adjourned to 19.01.2021.

- Sd -

**(V.K. Subburaj)**  
**Member (T)**

- Sd -

**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)